



2026:AHC:35672

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 6429 of 2026

Heera Lal And Another

.....Petitioner(s)

Versus

State Of U.P. And 13 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Prakhar Tripathi, Ramesh Kumar Yadav
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The only prayer made by the petitioners in the present writ petition is to direct the Respondent No.2 namely Commissioner (Judicial), Mandal Prayagraj, Tehsil Soraon, District Prayagraj to decide the Case No.2333 of 2024 in Computerized Case No.C202402000002333 (Lalji Vs. Heera Lal and others), under Section 207 of the U.P. Revenue Code-2006, within stipulated period.
2. Heard counsel for the petitioner and learned Standing Counsel appearing on behalf of Respondent Nos.1 and 2 as well as Shri Azad Rai, learned counsel appearing on behalf of Respondent No.3.
3. In view of the order proposed to be passed today, notices need not be issued to the private respondents.
4. In the facts and circumstances of the case and without expressing any opinion on the merits of issue, the present writ petition is **disposed of finally** directing the Respondent No.2 namely Commissioner (Judicial), Mandal Prayagraj, Tehsil Soraon, District Prayagraj to decide the aforesaid Appeal, strictly in accordance with law, after providing an opportunity of hearing to the parties concerned, unless there is no legal impediment.

(Prakash Padia,J.)

February 17, 2026

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